

**IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.**

**Present: Thiru.M. Padmanaban, B.A.,B.L,**

**Judicial Magistrate No.II, Madurai.**

**Dated this the 30th June 2020**

**Cr.M.P.No.1538/2020**

**Dharma @ Dharma Raj, S/o. Gopi Kannan.**

**....Accused.**

**// Versus //**

**State through the Inspector of Police,  
Karuppayurani PS. Cr. No.393/2020,  
Offence U/s 392 IPC.**

**.....Complainant.**

**Date of Remand:14.06.2020.**

**This bail petition is coming before me on this day in the presence of Thiru. Karthikeya, Advocate for the accused and A.P.P. for the prosecution this Court passed the following:**

**ORDER**

**Heard. Perused. Petition seeking for release the Petitioner/accused on bail. The Petitioner/Accused was prosecuted for an offence u/s.392 IPC.**

**Notice given to A.P.P. & Police. The Petitioner/Accused was judicial custody for the past 16 days. The Petitioner/Accused having so many previous cases. The Petitioner/Accused is a habitual offender. Prosecution has strongly objected for the release of the Petitioner/Accused on bail.**

**Considering that the Petitioner/Accused is the habitual offender, so many previous cases pending against him this court is declined to grant bail. Hence the petition is DISMISSED.**

**Pronounced by me in Court Chamber on this day of 30.06.2020.**

**(Sd.) M.Padmanaban.**

**Judicial Magistrate No.II,  
Madurai.**